

IN THE NATIONAL COMPANY LAW TRIBUNAL

COURT NO. IV, NEW DELHI

CA No. 83/2018, C-IV (IB)-595/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Alcon Laboratories (India) Pvt. Ltd. **.....Applicant**

Vs.

Perfect Wellness Pvt. Ltd. **.....Respondent**

Order delivered on 09.10.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Abhishek Kaul, Adv.

For the Respondent :

ORDER

CA. No. 83/2018/C-IV is application filed by the operation creditor seeking waiver of the cost imposed vide order dated 6th September 2018 for granting the opportunity to place the additional documents on record. Further mentioned in the application that the documents which are placed to record were maintained by consignment agent and it took some time to receive the same from the same agent. It is further stated that applicant is based on Karnataka and hence for coordination between the

applicant with the consignment agent and the counsel some time was taken. These documents correspond to details of the transactions based on which the applicant has filed the claim. It was essential to place the same on record for claim of rupees more than one crore. The applicant submits that due to such huge unpaid debt, applicant is under financial difficulty and cost of Rs.25,000/- will further prejudice and financially burden the applicant. In interest of justice, the cost of Rs. 25,000/- is waived. Application is allowed in terms of Prayer (a). Application is disposed of in terms of the above order and accordingly the documents filed by the applicant on 28th September 2018 being financial ledger is taken on account. The matter is fix for consideration on 12.10.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

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